

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No. 160 of 1994

Wednesday this the 16th February, 1994

CORAM

The Hon'ble Mr. Justice Chettur Sankaran Nair, Vice Chairman

The Hon'ble Mr. P. V. Venkatakrishnan, Administrative Member

K. C. George,
Inspector of Central Excise,
Angamally Range, Angamally. Applicant

(By Advocate Mr. R. Rajasekharan Pillai)

Vs.

1. Union of India, represented by
the Secretary, Ministry of Finance,
North Block, New Delhi.

2. The Collector, Central Excise,
IS Press Road, Cochin-18.

3. The Deputy Collector (P&E), Central
Excise, Office of the Collector
of Central Excise, Cochin-18. Respondents

(By Advocate Mr. Mathew J Nedumpara, ACGSC)

ORDER

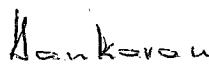
CHETTUR SANKARAN NAIR (J), VICE CHAIRMAN.

Applicant claims monetary benefits on the basis of deemed promotion. We find that he has made Annexure.A3 representation for getting these benefits and that is pending consideration before second respondent. We direct second respondent to pass a reasoned order on Annexure.A3 within six weeks from today without fail. If advised applicant may file a comprehensive representation within a week of today.

2. Application is disposed of. No costs.

Dated 16th February, 1994.


P. V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN